

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70164 of 2018

(Arising out of Order-in-Original No.13/Commissioner/ST/Noida/2017-18 dated 16.11.2017 passed by Commissioner, Central Goods and Service Tax, Noida)

M/s Creative Thinks Media Pvt. Ltd.
(C-17, Sector-2, Noida)

.....Appellant

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax, Noida**
(C-56/42, Renu Tower, Sector-62, Noida)

.....Respondent

APPEARANCE:

Shri Sanjay Kumar, Advocate for the Appellant
Shri B.K. Jain, Authorized Representative for the Respondent

CORAM :

**HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-70100 / 2022

DATE OF HEARING: 11 March, 2022
DATE OF DECISION: 11 March, 2022

ASHOK JINDAL

Ld. ARs for the Revenue submits that the appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained Form-IV i.e. discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and Pronounced in open Court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

BKP